

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2789**

TO BE ANSWERED ON THE 12TH AUGUST, 2026/ SHRAVANA 21, 1948 (SAKA)

VIBRANT VILLAGES PROGRAMME-II

**2789 # SHRI RAJESH PARMANAND SHUKLA:
 SHRI KESRIDEVSINH JHALA:
 SHRI SHAMBHU SHARAN PATEL:
 SHRI LAHAR SINGH SIROYA:
 SHRI MADAN RATHORE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the Vibrant Villages Programme-II, launched on 20th February 2026, including its total outlay and the number of villages, blocks and States/UTs covered under it;

(b) how this phase differs in scope from Vibrant Villages Programme-I, which was restricted to the northern border;

(c) the current status of project sanctions and fund release under VVP-I, and whether similar sanctions have commenced under VVP-II; and

(d) the mechanism put in place, such as the High-Powered Committee to ensure convergence with other Central schemes for effective implementation?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): Central Government has approved Vibrant Villages Programme-I (VVP-I) as Centrally Sponsored Scheme on 15th February, 2023 for comprehensive development of select villages in 46 blocks abutting northern border in the States/UT of Arunachal Pradesh, Himachal Pradesh, Ladakh (UT), Sikkim and Uttarakhand.

Central Government has approved Vibrant Villages Programme-II (VVP-II) as Central Sector Scheme on 02nd April, 2025 with a total outlay of ₹6839 crores till the Financial Year 2028-29 for the comprehensive development of 1954 select villages located in 334 blocks abutting the International Land Borders (ILBs) other than the northern border already covered under VVP-I in the States/UTs of Arunachal Pradesh, Assam, Bihar, Gujarat, Jammu & Kashmir (UT), Ladakh (UT), Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttarakhand, Uttar Pradesh and West Bengal for addressing the unique and specific challenges warranting area-specific strategies.

2906 projects have been sanctioned under VVP-I by MHA and through convergence by Central Ministries/Departments. ₹959.66 crore has been released to States/UT under VVP-I till date.

A High-Powered Committee (HPC) under the chairmanship of the Cabinet Secretary, Home Secretary, Secretary (Border Management), Secretary (Expenditure) and Secretary of the concerned Ministry/Department as the members has been approved by Central Government to undertake relaxations in schematic guidelines of schemes of various ministries for effective implementation in border villages under VVP-II.